

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 112/MP/2023**

**Subject** : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of 'Procedure for Computation and sharing of Inter-State Transmission System Charges' framed in compliance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 1.11.2020.

**Date of Hearing** : 23.2.2024

**Coram** : Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : GRIDCO Limited

**Respondent** : Central Transmission Utility of India Limited (CTUIL) and 4 Ors.

**Parties present** : Shri R. K. Mehta, Advocate, GRIDCO  
Ms. Himanshi, Advocate, GRIDCO  
Shri S. K. Maharana, GRIDCO  
Shri Ranjeet S. Rajput, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Anupam Kumar, CTUIL  
Shri Alok Mishra, CTUIL

**Record of Proceedings**

Instant petition is filed by GRIDCO Limited primarily seeking reduction of Odhisa LTA by 300.64 MW granted from TSTPS-I, Kaniha w.e.f. 1.11.2020 i.e. the date of implementation of the 2020 Sharing Regulations.

2. Learned counsel for the Petitioner made the following submissions:



- (a) In response to the Commission's RoP for the hearing dated 16.8.2023, GRIDCO has clarified that it is seeking reduction of LTA of 300.64 granted for TSTPS-I Generating Station of NTPC w.e.f. 1.11.2020 i.e. from the date of notification of the 2020 Sharing Regulations. The reason for reduction of LTA of 300.64 MW granted for TSTPS-I from the generating station of NTPC is the Commission's Regulation 13(11) of the 2020 Sharing Regulations which provides that "where a generating station is connected to both the ISTS and intra-State transmission system, only ISTS charges and losses shall be applicable on the quantum of Long Term Access and Medium Term Open Access corresponding to capacity connected to ISTS.
- (b) Line diagram at Page No. 78 of the petition shows that the power in the present case is flowing through the STU lines. In other words, the load flow is through the STU lines and not from the ISTS lines.

3. In response to a query of the Commission, learned counsel for the Petitioner submitted that at the time of commissioning of the generating station, the evacuation system for the entire quantum was planned and developed through the ISTS lines. Learned counsel for the Petitioner further submitted that CTUIL has not specifically denied the load flow studies of the transmission system which shows that the power is flowing through STU lines and as such the Petitioner should not be charged for the ISTS system. He further submitted that CTUIL may be directed to reduce the LTA quantum of GRIDCO by 300.64 MW from TSTPS-I Kaniha from 1.11.2020 to 27.10.2023 i.e. till the third amendment in the 2020 Sharing Regulations.

4. The representative of CTUIL made the following submissions:

- (a) The evacuation system for the entire quantum of 1000 MW for Talcher Stage-I generation was planned and developed through ISTS lines, namely, Talcher-Rourkela and Talcher-Rengali 400 kV D/C lines, and that no intra-State transmission system was planned for evacuation of Odisha's share of power from Talcher Stage-I.
- (b) CTUIL in its reply dated 24.6.2022 addressed to OPTCL/State STU mentioned that as per the 39<sup>th</sup> meeting of SRPC, the primary condition is that the intra-State network planned and implemented for the evacuation of concerned Central Generating Station (CGS) only to be considered while the evacuation system for the entire TSTPS Stage-I generating was planned through ISTS lines. The present transmission system does not fit in the category of CGS connected to both the ISTS and intra-State power evacuation. Therefore, LTA quantum of Odisha from TSTPS Stage-I cannot be recommended for exemption from ISTS charges and losses.



5. The representative of the Petitioner sought time to file its Written Submissions on the legal aspects of the matter.
6. After hearing the parties, the Commission directed the Petitioner to provide the following information on an affidavit by 14.3.2024, with an advance copy to the Respondents:
- a) SLD of the power evacuation system, clearly indicating the ISTS and STU transmission lines connectivity at the time of commissioning of the NTPC TSTPS -1 CGS.
  - b) COD of the STU lines which are claimed by the Petitioner for reduction of LTA.
7. The Commission directed CTUIL to file its Written Submission on the legal aspects of the matter by 14.3.2024, with an advance copy to the Petitioner and the Petitioner to file its Written Submissions, if any, by 22.3.2024, with an advance copy to the Respondents. The Commission further observed that no request for extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timelines.
8. The matter will be listed for final hearing on 24.5.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

